

Annexure 2

Filing under clause (d) of sub-regulation (5) of regulation 31 of the IBBI (Liquidation Process) Regulations, 2016

PUNJ LLOYD LIMITED- (IN LIQUIDATION)

Liquidation Commencement date : May 27, 2022

List of Unsecured Financial Creditors

S.No	Category of Stakeholder	Details of claims received		Details of claims admitted				Amount of contingent claims	Amount of any mutual dues that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks if any
		Date of receipt	Amount	Amount of claim admitted	Nature of claim admitted	Amount covered by guarantee	% share in total amount of claim admitted					
1	SBI Singapore	25-Jun-22	2,256,580,452	2,175,656,933	Corporate Guarantee	-	1.23%	-	-	80,923,519	-	-
2	Great Eastern General Insurance	24-Jun-22	1,215,647,976	1,215,647,976	Corporate Guarantee	-	0.69%	-	-	-	-	-
3	L&T Finance Limited	20-Jun-22	168,620,189	168,620,189	Corporate Guarantee	-	0.10%	-	-	-	-	-
4	ICICI Bank Limited	24-Jun-22	417,412,175	417,412,175	Corporate Guarantee	-	0.24%	-	-	-	-	-
5	UCO Bank, Singapore	16-Jun-22	273,768,151	273,011,862	Corporate Guarantee	-	0.15%	-	-	756,289	-	-
6	Indian Bank, Singapore	22-Jun-22	1,096,405,766	1,096,405,766	Corporate Guarantee	-	0.62%	-	-	-	-	-
7	Export-Import bank of India	26-Jun-22	963,392,472	963,392,472	Corporate Guarantee	-	0.55%	-	-	-	-	-
8	The Jammu & Kashmir Bank Ltd***	24-Jun-22	233,486,335	210,927,152	Corporate Guarantee	-	0.12%	-	-	22,559,183	-	Pursuant to Hon'ble NCLT, New Delhi, Principal Bench order dated 31st March 2023.
9	International Finance Corporation***	30-Jun-22	1,162,912,333	1,162,912,333	Corporate Guarantee	-	0.66%	-	-	-	-	Pursuant to Hon'ble NCLT, New Delhi, Principal Bench order dated 31st March 2023.
10	First Abu Dhabi Bank	25-Jun-22	829,293,328	829,293,328	Corporate Guarantee	-	0.47%	-	-	-	-	-
11	SREI Equipment Finance Limited**	13-Jul-22	394,761,939	-	-	-	0.00%	-	-	-	394,761,939.00	Pursuant to Hon'ble NCLT, New Delhi, Principal Bench order dated 14th March 2023.
			9,012,281,115	8,513,280,185						104,238,991	394,761,939	

Appendix I	
Sl. No.	SECURITY INTEREST
Details of Security Interest for lenders forming part of the Common Loan Agreement for Corporate Long Term Loan dated 21st May 2015	
1	A First Ranking Pari Passu charge by way of hypothecation of the Borrower's entire current assets, namely, stock of raw materials, semi finished & finished goods, stores and spares, consumable stores and spares, export bills, receivables, books debts and amount lying in the various bank accounts of the Borrower, both present and future, as more particularly provided in Part B of Schedule XI of the aforementioned agreement, except the : a) Receivables arising/accruing out of the overseas projects, financed/funded by the foreign banks/overseas financial institutions as more particularly provided in Part A of Schedule VI & b) Such other movable current assets as may be excluded by the lenders from time to time in terms of the Financing Documents.
2	A First Ranking Pari Passu charge on the immovable fixed assets of the Borrower, both present and future, excluding: a) those specifically charged to various lenders of the borrower as more particularly provided in Part B of Schedule VI of the aforementioned agreement & b) the land and building at Malanpur, Madhya Pradesh detail of which are provided in Part A of Schedule XI of the aforementioned agreement.
3	A First Ranking Pari Passu charge on the movable fixed assets of the borrower, both present and future, except those specifically charged to the various lenders of the borrower.(as more particularly provided in Part C of Schedule VI of the aforementioned agreement).
4	First Pari Passu charge on all the moneys deposited/to be deposited in the Trust Retention A/c (TRA) opened with SBI.
5	A First Ranking Pari Passu charge by way of mortgage on the land and building at Malanpur, Madhya Pradesh detail of which are provided in Part A of Schedule XI of the aforementioned agreement.
6	Pledge on First Charge basis of 1,75,16,100 equity shares of the issued, subscribed and fully paid up equity and voting share capital of the Air Works India (Engineering) Private Limited by Punj Lloyd Aviation Limited.
7	Pledge on First Charge basis of 67,95,000 equity shares of the issued, subscribed and fully paid up equity and voting share capital of the Punj Lloyd Infrastructure Limited by the borrower.
8	Secured by Second Charge basis of 7,46,67,260 equity shares of the issued, subscribed and fully paid up equity and voting share capital of the borrower by Cawdor Enterprises Limited and Spectra Punj Finance Private Limited. <i><u>(all shares sold as on date by IFCL).</u></i>
9	Personal Guarantee of Mr. Atul Punj.

Appendix II	
Sl. No.	SECURITY INTEREST
Details of Security Interest for lenders forming part of the Working Capital Agreement dated 21st May 2015	
1	A First Ranking Pari Passu charge by way of hypothecation of the Borrower's entire current assets, namely, stock of raw materials, semi finished & finished goods, stores and spares, consumable stores and spares, export bills, receivables, books debts and amount lying in the various bank accounts of the Borrower, both present and future, as more particularly provided in Annexure 2 of the aforementioned agreement here to, except the following: a) Receivables arising/accruing out of the overseas projects, financed/funded by the foreign banks/overseas financial institutions, as more particularly provided in Part A of Annexure 3, & b) such other movable current assets as may be excluded by the lenders from time to time in terms of the Financing Documents.
2	As per Working Capital Consortium Agreement, First Pari Passu charge on all the movable & immovable fixed assets, both present and future except those charged exclusively to other lenders of the borrower, as more particularly provided in Part B & Part C of Annexure 3 of the aforementioned agreement and excluding borrower's leasehold property situated at Malanpur(M.P), as more particularly provided in Part B of Annexure 3 of the aforementioned agreement. *
3	A First Ranking Pari Passu charge on the movable fixed assets of the borrower, both present and future, except those specifically charged to the various lenders of the borrower.(as more particularly provided in Part C of Schedule VI of of the aforementioned agreement).
Appendix III	
Sl. No.	SECURITY INTEREST
Details of the Security of Abu Dhabi Commercial Bank	
1	Letter of assignment of project proceeds
2	100% cash margining against payment guarantees of AED 3.30 Million

Appendix IV	
Sl. No.	SECURITY INTEREST
Security Interest for Term loan by IFCI	
1	A First Ranking Pari Passu charge on the movable fixed assets of the borrower, both present and future, except those specifically charged to the various lenders of the borrower.(as more particularly provided in Part C of Schedule VI of of the aforementioned agreement).
2	Subservient charge on Corporate Offices(Address: 78, Industrial Area, Sector 32 & 95, Industrial Area, Sector 32) situated at Gurgaon & Haryana.
3	Subservient charge of the unexpired term of the lease rights of the company in respect of Immovable Property situated at Tower C, Sector-38, Medicity, Gurgaon
4	Post dated cheques for the principal amount
5	Secured by Charge basis of 7,46,67,260 equity shares of the issued, subscribed and fully paid up equity and voting share capital of the borrower by Cawdor Enterprises Limited and Spectra Punj Finance Private Limited. (all shares sold as on date by IFCI).
Appendix V	
Sl. No.	SECURITY INTEREST
Detail of security for 10.50% Redeemable, Secured & NCD by ICICI	
1	Exclusive charge on the Residential flat of the corporate debtor addressed at No. 201, Second Floor, Satyam Apartment, Saru Section Road, Jamnagar, Gujarat.
2	Subservient Charge on the Movable Fixed Assets and Current Assets of the Company.
Appendix VI	
Sl. No.	SECURITY INTEREST
Detail of security for 12% Non-Convertible Debentures by LIC of India	
1	Exclusive charge on Flat No. 202, Second Floor, Satyam Apartments, Plot No. 31, City Survey No.3850/1, Street No. 86, Saru Section Road, Jamnagar, Gujrat.

2

First Parri passu Charges in favour on the movable fixed assets at the project division of the company.

Appendix VII	
Sl. No.	SECURITY INTEREST
Details of the Security of Term Loan-1 by Standard Chartered Bank	
1	First Pari Passu charge on the movable fixed assets of the Project Division(excluding assets exclusively charged to lenders), with minimum asset cover of 0.5x for the term cover.
2	First charge on Plot No. 78, admeasuring 4050 sq. mts., situated at sector 32, Urban Estate, Gurugram, Haryana(subservient charge of IFCI for its term loan.).
3	First charge on Plot No. 95, admeasuring 4050 sq. mts., situated at sector 32, Urban Estate, Gurugram, Haryana(subservient charge of IFCI for its term loan.).

Appendix VIII	
Sl. No.	SECURITY INTEREST
Details of the Security of Term Loan-2 by Standard Chartered Bank	
1	First Pari Passu charge on the movable fixed assets of the Project Division(excluding assets exclusively charged to lenders), with minimum asset cover of 0.5x for the term cover.
2	First charge on the 1,40,000 sq. feet of commercial office space at Tower C, Medicity, Sector 38, Gurugram, Haryana (subservient charge in favour of IFCI for its term loan.)
Appendix IX	
Sl. No.	SECURITY INTEREST
Details of the Security of Working Capital Facilities by Standard Chartered Bank:	
1	First Pari Passu charge over current assets of the project division (other than project specific receivables financed by other banks).
2	Second Pari Passu charge over the movable fixed assets of the project division.
3	Exclusive charge on receivables from PTT1 project.
4	Exclusive charge over receivables, inventory & WIP under PTT project 2 - FTP Project.
Appendix X	
Sl. No.	SECURITY INTEREST
Details of the Security of Mahindra & Mahindra Financial Services Limited	
1	Exclusive charge on the equipments purchased out of the proceeds of loans.

Appendix XI	
Sl. No.	SECURITY INTEREST
Details of the Security of International Finance Corporation	
1	First ranking pari passu charge to IFC on the entire movable construction equipment of the division of the Company carrying on all engineering and construction activity (the "Project Division") (including any associated plant and machinery), including all the spare parts and all other movable assets associated with such equipment, both present and future, belonging or hereafter belonging to or at the disposal of the Company, and which are now or may be stored/ brought into or are lying at the Company's offices, manufacturing facilities, godowns, warehouses or any other premises of the Company including in the custody or control of the Company's agents and/or third parties or at any premises in the Company's possession/ occupation, whether installed or not or which may now or hereafter be in the course of transit /delivery to any godowns or other places of storage of the Company, and all replacements and additions thereto whether by way of substitution, replacement, conversion, realization or otherwise howsoever together with all benefits.